



ITEM NO.12

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 3738/2023

BERNARD LYNGDOH PHAWA

APPELLANT(S)

VERSUS

THE STATE OF MEGHALAYA

RESPONDENT(S)

(IA No. 256281/2023 - SUSPENSION OF SENTENCE)

WITH

SLP(Crl) No. 1798/2025 (II)

(IA No. 19876/2025 - CONDONATION OF DELAY IN FILING AND IA No. 19874/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 15-01-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s)

Mr. Subhro Sanyal, AOR
Ms. Deepmala, Adv.
Mr. Anki Kashyap, Adv.

Mr. Ajay Sabharwal, Adv.
Mr. Prabhas Bajaj, AOR
Mr. Harsh Chauhan, Adv.

For Respondent(s)

Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Arguments heard.

We are of the opinion that these appeals deserve to be allowed, but some time would be required to pen the judgment.

Judgment reserved.

In the meanwhile, both the appellants, namely, Bernard Lyngdoh Phawa and Boney Lyngdoh, shall be released on interim bail. We order accordingly. It shall not be necessary for any terms and conditions to be fixed by the trial court for their release, as we propose to acquit them. They shall be released forthwith from prison.

A copy of this order shall be sent to the concerned Jail Superintendent for immediate compliance.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)